

ACT NO. VII OF 1885.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 20th
February, 1885.)*

An Act to amend the law in force in the
Páñch Maháls.

WHEREAS it is expedient that the law in force in the territory comprised in the Páñch Maháls should, on and from the first day of May, 1885, be the same as the law in force in the district of Kaira, in the Bombay Presidency, and that the said territory should, on and from that day, cease to be a scheduled district under the Scheduled Districts Act, 1874, and the Laws Local Extent Act, 1874; It is hereby enacted as follows:—

XIV of 1874
XV of 1874

Short title.

1. This Act may be called the Páñch Maháls Laws Act, 1885.

Laws of Kaira to apply.

2. (1) Save and except the enactments specified in the schedule hereto annexed, all enactments which on the first day of May, 1885, are in force in the district of Kaira and not in the Páñch Maháls shall be deemed to come into force in the Páñch Maháls on that day.

Other laws repealed.

(2) All enactments which on that day are in force in the Páñch Maháls and not in the district of Kaira shall be deemed to be repealed on and from that day in the Páñch Maháls.

Pending proceedings.

3. All proceedings commenced before any authority in the Páñch Maháls before the first day of May, 1885, and still pending on that day, shall be disposed of by such authority as the Local Government may direct, and, save as aforesaid, shall be carried on as if this Act had not been passed.

4. On

4. On and from the first day of May, 1885, the Páñch Maháls shall cease to be a scheduled district; and in Part II of the First Schedule to the Scheduled Districts Act, 1874, and in the same Part of the Sixth Schedule to the Laws Local Extent Act, 1874, the words "The Páñch Maháls" shall be repealed.

Territory to cease to be a scheduled district. Partial repeal of Acts XIV and XV of 1874.

THE SCHEDULE.

ENACTMENTS EXCEPTED FROM THE OPERATION OF SECTION 2.

Acts of the Governor General in Council.

Number and year.	Title.	Extent of exception.
VIII of 1870 ...	For the prevention of the murder of female infants.	The whole.
XXI of 1881 ...	To amend the law providing for the relief of Thákurs in the districts of Broach and Kaira.	The whole.

Acts of the Governor of Bombay in Council.

Number and year.	Title.	Extent of exception.
V of 1862 ...	For the preservation of the Bhágdári and Narwádári Tenures.	The whole.
V of 1879 ...	To consolidate and amend the law relating to Revenue-officers and the Land-revenue in the Presidency of Bombay.	Section 85 and last fifteen words of section 58.